

**GOVERNMENT OF INDIA
MINISTRY OF HEALTH AND FAMILY WELFARE
DEPARTMENT OF HEALTH AND FAMILY WELFARE**

**LOK SABHA
UNSTARRED QUESTION NO.1956
TO BE ANSWERED ON 2ND AUGUST, 2024**

FOOD SAFETY IN TEMPORARY MARKET

1956. SMT. SHAMBHAVI:

Will the Minister of **HEALTH AND FAMILY WELFARE** be pleased to state:

- (a) whether the Government carries out food safety inspections at temporary markets established during festivals or special occasions in the country and if so, the details thereof and if not, the reasons therefor;
- (b) whether the Government has implemented any measures against temporary marketplaces that failed to adhere with food safety regulations during the last three years and if so, the details thereof, year-wise and if not, the reasons therefor; and
- (c) whether the Government has issued any mandatory compliance guidelines or regulations for temporary markets to ensure adherence to Environmental, Social and Governance (ESG) standards and principles in the country and if so, the details thereof and if not, reasons therefor?

**ANSWER
THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY
WELFARE
(SMT. ANUPRIYA PATEL)**

(a) & (b): Food Safety and Standards Authority of India (FSSAI) through States/UTs conducts regular surveillance, monitoring, inspection, and random sampling of food products, including those from temporary markets established during festivals or special occasions. This is to ensure compliance with the standards laid down under the Food Safety and Standards Act 2006, Rules, and Regulations made thereunder. In cases where food samples are found to be non-conforming, penal action is initiated against the defaulting Food Business Operators as per the provisions of the Food Safety (FSS) Act, Rules, and Regulations.

Further, FSSAI has instructed all the State food commissioners to deploy the Mobile Food Testing Vans or Food Safety on Wheels (FSWs) in areas with large mass gatherings such as bus stations, railway stations, local melas, Kanwar Yatra, Amarnath yatra and also

during festive seasons to check adulteration & for ensuring food safety.

The details of Enforcement Samples analysed, found non-conforming and penal action taken during last three years including sample lifted from temporary markets is as below:

Year	No. of Samples Analysed	No. of Samples found non-conforming	No. Civil Case Launched	No. of Criminal Cases Launched
2023-24*	169725	33368	30427	4707
2022-23	177511	44626	38096	4818
2021-22	144345	32934	28906	4946

* The data for the year 2023-24 is provisional

(c): All food businesses have to comply with the provisions of Food Safety and Standards (Licensing and Registration of Food Businesses) Regulation, 2011. This regulation includes, "General Hygienic and Sanitary practices to be followed by Petty Food Business Operators applying for Registration" and "Sanitary and Hygienic Requirements for Street Food Vendors and units other than manufacturing/processing "

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